

**(iii) AFFORESTATION PROGRAMME FOR PREVENTION OF DROUGHT IN SOUTH.**

**SHRI K. ARJUNAN** (Dharmapuri): One of the main reasons for the current drought situation in the South is lack of planning for a coordinated afforestation programme in the region. An eminent environmentalist has recently warned that a Thar-type desert is likely to develop in South India unless urgent measures are taken to stop the massive deforestation taking place there. The intensity of drought in the Southern States especially in Kerala and Tamil Nadu would increase year after year if the States do not go in for an immediate afforestation programme. The lush tropical forests are being gradually wiped out in the quest for more agricultural land and also land for industrial units. It may also be recalled that Brazil also had a similar problem because of deforestation in the Amazon tropical forests. South India will soon go the same way as the Thar region if the deforestation and reckless using of water go at the present rate.

It is worthwhile noting here that vested interests with political influence at the State level are hand in glove with the forest officials in depleting the forest resources for an immediate personal gain.

Because of heavy felling of trees in recent years in the year, it has resulted in climatic imbalances and shortage of rainfall and thereby Cauvery has become dry.

Hence the situation calls for a coordinated programme from the Centre for a well planned afforestation and ecological protection programme involving the concerned States.

**(iv) NEED FOR COMPLETION OF MICROWAVE SYSTEM IN AMRELI CITY FOR ITS PROPER DEVELOPMENT.**

**SHRI NAVIN RAVANI** (Amreli): Amreli has developed very fast into a growth centre. It is the biggest groundnut oil industries centre in Gujarat.

Many more small scale and medium industries are in the offing at this centre. Geographically speaking, it is situated in the centre of Saurashtra. For all practical purposes this city has become a very important and integral part of the State of Gujarat.

This work for setting up microwave system in this city was started 2-3 years back, but has not completed till now and the progress is very slow. The then hon. Minister for Communication has also assured that the work for setting up microwave system will be completed before 1982. Hence television, telecommunication, etc. cannot be developed in this city without microwave system. Only microwave system can link this city with other important cities like Delhi, Bombay, Calcutta, etc. Unless this link is established the growth and development of Amreli city would be hampered. In this city industry, trade, education and communication would suffer in the absence of microwave system.

Therefore, I would earnestly request the hon. Minister for Communications to look in to this urgent matter and complete the work of microwave system in Amreli city immediately enabling the city to join the main stream of the nation for the proper development.

**(v) NEED FOR SETTING UP EAST CAMPUS OF DELHI UNIVERSITY AND OPENING TWO MORE COLLEGES IN TRANS-YAMUNA AREA.**

**SHRI RATAN SINH RAJDA** (Bombay South): Sir, I beg to make the following statement of public importance under Rule 377:

East Delhi-trans Yamuna areas have a population of fifteen lakhs i.e. about one-fourth of the population of Delhi. Most of the people are of low and middle income groups. But this area has only two colleges. This has been causing great inconvenience to a large number of students both girls and boys, because they have to go to the distant colleges daily for study.

There has been a long standing demand of people of the area that East Campus of Dehi University should be set up and that more colleges should be opened by Delhi University in trans-Yamuna area.

Now that new academic year is to commence, Ministry of Education should take action in the matter and open two more colleges, one for boys and one for girls, in the ensuing year on priority basis.

(vi) DROUGHT IN VARIOUS PARTS COUNTRY AND RELIEF WORK IN THOSE AREAS.

MR. CHAIRMAN: You are not expected to go beyond the statement which you have given to the Speaker.

श्री मुनीराम बागड़ी (हिसार): समापति जी; देश में सूखे के कारण व सरकारी इमदादा व किसान को खेती के लिए जरूरी चीज में लापरवाही के कारण बिजली व पानी का न मिलना देश में घोर अकाल आया। आज देश में 50 प्रतिशत लोग मौत और जिन्दगी के बीच लटक रहे हैं। कुछ मामूली गेहूँ सरसों की फसल जो थी, नहर के पानी न मिलने के कारण और ट्यूबवेल को बिजली न मिलने के कारण हरियाणा, पंजाब, दिल्ली, उत्तर प्रदेश और राजस्थान का इलाका भी जहां पैदावार ज्यादा होती थी बहुत कम पैदा होने की संभावना है। कल और परसों की दो दिन की तेज हवा ने किसानों की खड़ी फसलों को तबाह कर दिया है और बिजली की चमक से चने की फसल बिल्कुल खत्म हो गयी है। इस आपत्ति से भयंकर फसलों को क्षति पहुंची और महा-अकाल की हालत हो गयी है। अब भी सरकार अगर फसलों की बचाव चाहती है तो बिजली ट्यूबवेलों को 24 घंटे दे और नहरें चले जो फसलें बिजली

और हवा से खराब हुई हैं उनकी जांच करायी जाय और किसानों को मुआवजा दिया जाय। देश के सूखाग्रस्त इलाकों में इमदादी काम शुरू किये जायें और किसानों की वसूली हर किस्म की बंद की जायें।

यह चित्र यहाँ रख जाऊ क्या ?

सभापति महोदय : नहीं, नहीं हमने तो देख लिया।

Shri Gangwar. He was not here when his name was called. Hon. Members should make it a point to be present when their names are called.

श्री हरेश कुमार गंगवार (पीलीभीत): मैं कानपुर से आ रहा हूँ।

श्री रामवतार शास्त्री (पटना): कभी-कभी गाड़ी लेट हो जाती है।

श्री अटल बिहारी बाजपेयी (नई दिल्ली): रेल मंत्री जिम्मेदार हैं।

(vii) Need to amend the Civil Procedure Code, 1976 for making provision for publishing summons in newspapers at the request of parties or at court's discretion.

श्री हरेश कुमार गंगवार (पीलीभीत): समापति महोदय, सन् 1976 में तत्कालीन केन्द्रीय सरकार ने व्यवहार प्रक्रिया में संशोधन करते हुए उसकी व्यवस्था (आर्डर) 5 में एक नये नियम 20 (1-क) के रूप में समावेश कर साप्ताहिक समाचार-पत्रों को अदालती सम्मनों के प्रकाशन से वंचित कर दिया कि अदालती सम्मन केवल दैनिक समाचार-पत्रों में ही प्रकाशित किये जायेंगे।

उक्त संशोधन से पूर्व यह व्यवस्था थी कि अदालती सम्मनों को संबंधित पक्षकार दैनिक या साप्ताहिक पत्रों में प्रकाशन के लिए अनुरोध करता था और न्यायालय